NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 75/(MAH)/2014 CA No. 31/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES:

M/s. IL & FS Trust Co. Pvt. Ltd.

V/s.

M/s. Dunar Foods Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Virgina Singh Advocate Virgina.

For Respondent No.

1-41, 6-16, 20.

Sharan Jagtiani, Manar Kane, Rahul Kadam, Chitra Sundaram Advacates ilb. W.S. Karne & Co. for Petitioners/Appliants

Order CA No.31/2016 in CP No.75/397-398/CLB/MB/2014

Since the Respondent side stated that they would file reply to the Main Petition during the course of the day, this Bench gives liberty to file the same. As to rejoinder the Petitioner is directed to file he same in 15 days. In CA, the Respondent is directed to file reply in 10 days hereof, rejoinder if any, 10 days thereof.

List this Application and Main Petition for hearing on 15.12.2016.

sd/-B.S.V. PRAKASHKUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)